

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 617**  
**CP-218/241-242/ND/2022**  
**IA/52/2023**

**IN THE MATTER OF:**  
**Mr. Saurabh Babbar**

**...APPLICANT**

**Vs.**

**M/s. Ranjan Overseas Pvt. Ltd. and Ors.**

**...RESPONDENT**

**Section**  
**U/s 241-242**

**Order delivered on 23.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**

:Adv. Vikas Sareen, Adv. Akhil  
Krishan Maggu.

**For the Respondent**

:Adv. Shubham Shekhar for  
Respondent No. 1 to 4. Mr.Rajeev  
Mr. Upadhayay & Prashant  
Kumar Mittal Advs. for R-5.

**ORDER**

**IA/52/2023.**

Ld. Counsel on behalf of Applicant is present. Proxy Counsel on behalf of Respondent No.1-4 is present and submitted that the main counsel is not available today and therefore sought adjournment for argument. Ld. Counsel on behalf of Respondent No.5 is also present. In view of the request made by Proxy Counsel on behalf of Respondent No.1-4, the matter is adjourned to **30.05.2024.**

In the meantime, interim order shall continue till the next date of hearing.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**